of India is committed to strict implementation of relevant provisions of Protection of Children from Sexual Offences Act, 2012 (POCSO Act) as amended by the Criminal Law (Amendment) Act, 2013. These enactments provide for protection of children from the offences of sexual assault, sexual harassment and pornography with due regard for safeguarding the interest and well being of the child at every stage of the judicial process, incorporating child-friendly procedures for reporting, recording of evidence, investigation and trial of offences and provision for establishment of Special Courts for speedy trail of such offences. The Criminal Law (Amendment) Act, 2013 provides punishment of rigorous imprisonment for a term of not less than ten years but which may extend to imprisonment for life, which shall mean imprisonment for the remainder of that person's life, and shall also be liable to fine for the offence of committing rape on a woman when she is under sixteen years of age. Juvenile Justice (Care and Protection of Children) Act, 2015 shall apply to all matters concerning children in need of care and protection and children in conflict with law, including apprehension, detention, prosecution, penalty or imprisonment, rehabilitation and social re-integration of children in conflict with law. JJ Act, 2015 also provides that "Child in Conflict with law" means a child who is alleged or found to have committed an offence and who has not completed eighteen years of age on the date of commission of such offence.

Anti-social activities in park in Jhilmil Colony, Delhi

 \dagger 699. SHRIMATI BIMLA KASHYAP SOOD: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Delhi Police is aware of the anti-social activities going on in the park between 'A' and "D" Block of Jhilmil colony, Delhi-110095, which has become a den of drunkards and gamblers at night; and
- (b) if so, the action taken by Delhi Police against this menace on the written complaint?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) Delhi Police has reported that a complaint dated 13.11.2015 regarding drinking and gambling by youngsters in D-Block Jhilmil Colony during night hours was received from S/Shri Ved Parkash and Saurab Batra r/o D-41 Jhilmil Colony, Delhi through email by Delhi Police. An enquiry was reportedly conducted and to such activities were noticed in the said Park. However, whenever any such activity comes to the notice of local police, necessary legal action is taken against the culprits.